

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

CP/31(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 28.06.2024

NAME OF THE PARTIES: RUSODAY SECURITIES LIMITED V/s
TATA STEEL LIMITED

Under Sec. 58(3) Sec. 59 of Companies Act, 2013

ORDER

1. Adv. Shraddha Talkar for the Applicant is present.
2. The Respondent Company is directed to withhold the dividend or any rights accruing on 50 shares held in the name of Mr. Anil Gupta on their register.
3. The Petitioner shall implead Mr. Anil Gupta as the Party Respondent.
4. List this matter on **19.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/